

(Figures in Crores of Rupees)

Name of the Nationalised Banks	Financial Year	Assessment Year	Income assessed	Tax demanded	Tax paid
2. State Bank of Bikaner & Jaipur	1991-92	1992-93	80.42	41.67	41.67
	1992-93	1993-94	-3.45 (returned income)	NIL	NIL
	1993-94	1994-95	13.46 (returned income)		6.97
3. State Bank of Indore	1991-92	1992-93	24.07	12.46	15.95
	1992-93	1993-94	9.77	5.06	16.50
	1993-94	1994-95	15.62	8.08	17.10
4. State Bank of Patiala	1991-92	1992-93	138.20 (returned income)	74.59	90.03
	1992-93	1993-94	85.58 (returned income)	46.99	80.12
	1993-94	1994-95	90.62 (returned income)	46.93	63.65
5. State Bank of Hyderabad	1990-91	1991-92	93.79	43.14	43.14
	1991-92	1992-93	97.64	50.53	50.53
	1992-93	1993-94	62.88	32.54	32.54
6. State Bank of Travancore	1991-92	1992-93	36.80	19.62	20.25
	1992-93	1993-94	Assessment pending	N.A.	22.83
	1993-94	1994-95	Do	N.A.	38.78
7. State Bank of Mysore	1990-91	1991-92	8.72	4.01	4.01
	1991-92	1992-93	11.72	6.06	6.06
	1992-93	1993-94	18.53	9.59	9.59

*Regular assessments pending. The figure represents returned income after prima-facie adjustments

Negative signs indicate losses

[Translation]

Trade Agreement with Kazakhstan

2675. SHRI SATYA DEO SINGH:
SHRI PANKAJ CHOWDHARY:

Will the Minister of COMMERCE be pleased to state:

(a) whether any agreement has been signed between India and Kazakhstan recently to promote bilateral trade between the two countries;

(b) if so, the details of areas identified for the trade; and

(c) the time by which the said agreement is likely to be implemented?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE)

(a) Yes, Sir. The Agreement between India and Kazakhstan on cooperation in the fields of Trade, Economic Relations, and Science and Technology was signed on 22 February, 1992 in New Delhi.

(b) The details of areas identified for the trade are given below: Counter-trade, promotion of joint ventures and

direct business contacts, development of direct tele-communication and air links and encouragement to cooperation in Science and Technology, and Training of personnel etc.

(c) The Agreement became operative from the date of its signing. i.e. 22 February, 1992.

Anti-Bidi Legislation

2776. SHRI PRAKASH V. PATIL:
SHRI S.M. LALJAN BASHA:
PROF. UMMAREDDY VENKATESWARLU:

Will the Minister of LABOUR be pleased to state:

(a) whether the Government have received some representations from the All India Bidi and Tobacco Workers Unions regarding the forthcoming anti-bidi and anti-tobacco, legislation;

(b) if so, the details thereof;

(c) whether any study has been made of the employment potential in this sector;

(d) if so, the details thereof; and